

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RAISEN MARKETING PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC
BEVERAGES
AT

LOCATION: BHOPAL, DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Raisen Marketing Private Limited PAN: AAFCCR7050R CIN: U52209MP2012PTC027630
2.	Address of the registered office	G-II, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No assets have been identified based on information currently available with the Resolution Professional.
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are not available due to non-availability of records and non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024-25 is reported as Nil. The same has not been independently verified due to limited access to books and records.
7.	Number of employees/ workmen	No employees/workmen have been identified based on available information.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant documents including financial statements (to the extent available) and list of creditors may be obtained by sending a request to: cirp.raisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630

		Information is being shared on a best-effort basis and may be limited due to non-availability of records and non-cooperation from the suspended management.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed eligibility criteria under Section 25(2)(h) of the Code are provided in the EOI document, which can be obtained via email request at cirp.raisenmarketing@gmail.com .
10.	Last date for receipt of expression of interest	14/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	24/04/2026
12.	Last date for submission of objections to provisional list	29/04/2026
13.	Date of issue of final list of prospective resolution applicants	09/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14/05/2026
15.	Last date for submission of resolution plans	13/06/2026
16.	Process email id to submit Expression of Interest	cirp.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-

Amrish Kumar Chourasia
Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00843/2019-2020/12687
Regd. Add: 102, Vyanktesh Vihar, Near Aradhana Nagar, Chota
Bangada, Indore, Madhya Pradesh

AFA valid till: 31/12/2026

Date: 30/03/2026

Place: Indore

For Raisen Marketing Private Limited – Under CIRP

IN SYNC WITH DOHA WORK PROGRAMME

India Pushes Core Farm Issues, Standalone Outcome at WTO

Says any new approach should be consistent with existing mandates, not dilute them

Our Bureau

New Delhi: India Sunday emphasised the mandated issues of Permanent Solution on Public Stockholding (PSH), Special Safeguard Mechanism (SSM) and cotton, and outcomes on broader long-term reform, insisting on the need to preserve the development dimension of the Doha Work Programme.



Commerce and Industry Minister Piyush Goyal (left) with European Commissioner for trade and economic security, Marius Scholten (right), on Saturday in ANI.

In its declaration at the World Trade Organization (WTO) during the ongoing 14th Ministerial Conference in Cancun, Mexico, India said these issues be taken up "on a standalone basis and shall not be made contingent upon progress in other areas".

"Special and Differential Treatment for developing countries is preserved and strengthened, any possible new approach shall be consistent with existing mandates and not dilute or replace them," India said.

March 26 is the last day of the four-day MC14 and the ministerial declaration was concluded at noon, which then got extended to 1:30 pm local time.

It also proposed to establish a time-bound pathway to deliver outcomes on mandated issues no later than MC16, and address structural imbalances in domestic support, including elimination of Final Bound Aggregate Measurement of

Support (FBTAMS) entitlements to create a level playing field.

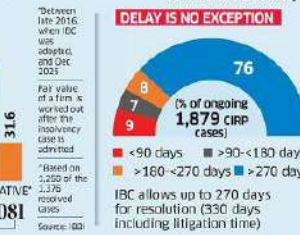
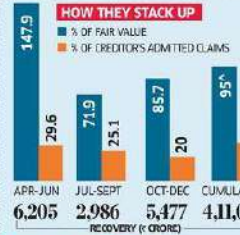
These timelines pertain to work resuming in April 2023, progress reports to the General Council to be provided in July and December 2023 and 2027, with senior officials participating as necessary.

"Ministers will conduct a midway review ahead of MC16. The first phase of post-MC14 work will include a stocktaking across identified areas to establish a shared fact baseline. The mid-term review will assess whether outputs are balanced across all areas and whether the process has been conducted in accordance with the principles set out above," the time countries said as the MC14 of the WTO is about to conclude.

A Decade On, Ready To Fix Insolvency Delays

Finance and corporate affairs minister Nirmala Sitharaman has moved a bill in the Lok Sabha to amend the Insolvency and Bankruptcy Code (IBC). ET looks at how the proposed amendments to the decade-old law, blamed by critics for causing inordinate delay in the rescue or liquidation of bankrupt firms, is going to shape the country's insolvency ecosystem.

TEXT: Bankim Kumar Pattanayak



WHY THE AMENDMENTS
Avg rescue time at 619 days vs 330-day deadline. Delay erodes asset value. Amendment is to speed up rescue via new tools, strict timelines.

NEW TOOLS
Creditors' initiated Insolvency. Involves mainly out-of-court. Strict timelines. NCLT to admit CIRP cases within 14 days. To state reasons for failure to do so. Proof of default enough to admit a case. NCLAT to dispose of appeals in 3 months.

GROUP INSOLVENCY
Joint resolution of only insolvent firms of a group. Common bond, oversees committee and IP likely. To help resolve videocon-like cases.

STREAMLINING RULES
Govt does to get lower priority than secured creditors. Penalties up to ₹2 cr for frivolous applications. Continuation of avoidance transaction proceedings post CIRP. Govt can rectify procedural defects. No automatic appointment of RP as liquidator. Extending CIRP moratorium to liquidation process. CIRP can be restored once for liquidation candidates. Govt to get more power to supervise liquidation. Cross-border insolvency. Framework aligned to model UN law. Easier access to overseas assets of stressed firms. Better co-ordination with foreign courts.

LAW MINISTRY TO VET, NOTIFICATION SOON

Rules Finalised, Rollout of Labour Codes Set for April Implementation

To enable social security for unorganised workers

Yogima Seth

New Delhi: The Centre has finalised the rules under all four labour codes and could notify them shortly for implementation in April, officials said.

A senior government official told ET that the labour and employment ministry has finalised the rules and these will be notified soon after vetting by the law ministry. The four codes are the Code on Wages, the Code on Social Security, the Industrial Relations Code and the Occupational Safety and Health and Working Conditions Code. The government had notified the labour codes with effect from November 21, 2019, and had put out the draft rules across the codes in public domain for consultation as mandated by law.

Views were received till January, after which they were considered by the ministry to finalise the rules in the central office. The rules, once notified, will pave the way for social security for unorganised workers, including gig and platform workers, mandatory annual health check-up for workers above 40 years, statutory minimum wages for all and employment benefits etc.

The government will immediately set up a social security fund to extend comprehensive social security coverage to 100 million unorganised workers, including gig and platform workers, extending benefits such as health care, pension and provident fund. The enterprises, on the other hand, will get the benefit of single registration, single licence and single return, resulting in substantial reduction of compliance cost and disputes.

Under the codes, the government has simplified the entire process of compliance while enhancing the accountability of employers to ensure effective implementation of the new framework.

GOVT TO SET UP SOCIAL SECURITY FUND TO EXTEND COVERAGE TO 400 MILLION UNORGANISED WORKERS

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR RAISEN MARKETING PRIVATE LIMITED OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES

LOCATION: BHOPAL, DELHI

(Under sub-regulation (1) of the Companies (Registration) Regulations, 2013)

S. NO. RELEVANT PARTICULARS

1. Name of the company: Raiseen Marketing Private Limited. PAN: AFRG1354K. CIN: U50200MP2022PC02324. GST: 23AA-0000000000000000. Address: 12/24, Gunjwara colony, Bhopal, Madhya Pradesh, India, 462039.

2. URL of website: Not available.

3. Details of place where majority of fixed assets are located: The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of fixed assets are not available due to non-availability of records and non-cooperation of the management.

4. Quantity and value of main products/services sold in last financial year: The same has not been independently verified due to limited access to books and records.

5. Number of employees/workers: No employees/workers have been identified based on available information.

6. Further details including last available financial statements with auditors of two years, lists of creditors are available at URL: Relevant documents including financial statements to the extent available and list of creditors are available at the following URL: <https://raiseenmarketingprivate.com>. List of creditors is also available at: <https://raiseenmarketingprivate.com>. Information is being provided in a best effort basis and may be limited due to non-availability of records and non-cooperation from the management.

7. Eligibility for resolution applicants under section 25(1) of the Code is available at URL: Details eligibility criteria under Section 25(1) of the Code are provided in the EDI document, which can be accessed via email request to: raiseenmarketingprivate@gmail.com.

8. Last date for receipt of expression of interest: 24/04/2023.

9. Date of issue of provisional list of prospective resolution applicants: 24/04/2023.

10. Last date for submission of objections to provisional list: 24/04/2023.

11. Date of issue of final list of prospective resolution applicants: 24/04/2023.

12. Date of issue of provisional list of prospective resolution applicants: 24/04/2023.

13. Last date for submission of objections to provisional list: 24/04/2023.

14. Date of issue of final list of prospective resolution applicants: 24/04/2023.

15. Last date for submission of objections to provisional list: 24/04/2023.

16. Process email id to submit Expression of interest: raiseenmarketingprivate@gmail.com.

17. Details of the corporate debtor's registration status as MSME: The MSME registration status of the Corporate Debtor is not available with the Registrar.

Aviation Min Weighs Talking to States to Cut ATF Taxes

New Delhi: The civil aviation ministry is exploring multiple options to minimise the impact of the West Asia conflict on airlines, including engaging with state governments to cut taxes on jet fuel.

Indian airlines' operational costs are spiralling due to surging oil prices and airspace curbs in the wake of West Asia turmoil, involving the US, Israel and Iran, which began on February 28.

BRIHANMUMBAI MUNICIPAL CORPORATION
No. Dy.Ch.E.(O&M)/E-62/SWD dt. 27.03.2026
BRIHANMUMBAI MUNICIPAL CORPORATION
e-Tender No. ET-62 (2026-mcgm-1290795)

Department	Chief Engineer (SWD)
Sub Department	Deputy Chief Engineer (O&M) SWD
Subject	Work of Construction of Sump pit and Providing & Laying 1200 mm dia M.S. Rising Main from Sump pit to part of Thane Creek and providing pumping arrangement on Hire Basis to submerge water logging at Maharashtra Nagar Subway, Merkhurd in MIE Ward for 4 years.
E-Tender Sale Start Date	30.03.2026 @ 13:00 Hrs.
E-Tender Sale End Date	06.04.2026 @ 12:00 Hrs.
Website	http://portal.mcgm.gov.in
Concerned Officer Name	Smt. Vanita Kokate,
Officer Name	Executive Engineer (O&M) Mech. SWD
Telephone No. (Office)	022-24309817 / 022-24309472
Mobile Number	9835398029
E-mail address	eeom301.swd@mcgm.gov.in

PRO/3417/ADV/2025-26
Avoid Self medication
Ex. Eng. (O&M) Mech. SWD

PRO/3417/ADV/2025-26
Avoid Self medication
Ex. Eng. (O&M) Mech. SWD

Reg. No. 129/1999/2022/2023/2024/2025/2026/2027/2028/2029/2030/2031/2032/2033/2034/2035/2036/2037/2038/2039/2040/2041/2042/2043/2044/2045/2046/2047/2048/2049/2050/2051/2052/2053/2054/2055/2056/2057/2058/2059/2060/2061/2062/2063/2064/2065/2066/2067/2068/2069/2070/2071/2072/2073/2074/2075/2076/2077/2078/2079/2080/2081/2082/2083/2084/2085/2086/2087/2088/2089/2090/2091/2092/2093/2094/2095/2096/2097/2098/2099/2100/2101/2102/2103/2104/2105/2106/2107/2108/2109/2110/2111/2112/2113/2114/2115/2116/2117/2118/2119/2120/2121/2122/2123/2124/2125/2126/2127/2128/2129/2130/2131/2132/2133/2134/2135/2136/2137/2138/2139/2140/2141/2142/2143/2144/2145/2146/2147/2148/2149/2150/2151/2152/2153/2154/2155/2156/2157/2158/2159/2160/2161/2162/2163/2164/2165/2166/2167/2168/2169/2170/2171/2172/2173/2174/2175/2176/2177/2178/2179/2180/2181/2182/2183/2184/2185/2186/2187/2188/2189/2190/2191/2192/2193/2194/2195/2196/2197/2198/2199/2200/2201/2202/2203/2204/2205/2206/2207/2208/2209/2210/2211/2212/2213/2214/2215/2216/2217/2218/2219/2220/2221/2222/2223/2224/2225/2226/2227/2228/2229/2230/2231/2232/2233/2234/2235/2236/2237/2238/2239/2240/2241/2242/2243/2244/2245/2246/2247/2248/2249/2250/2251/2252/2253/2254/2255/2256/2257/2258/2259/2260/2261/2262/2263/2264/2265/2266/2267/2268/2269/2270/2271/2272/2273/2274/2275/2276/2277/2278/2279/2280/2281/2282/2283/2284/2285/2286/2287/2288/2289/2290/2291/2292/2293/2294/2295/2296/2297/2298/2299/2300/2301/2302/2303/2304/2305/2306/2307/2308/2309/2310/2311/2312/2313/2314/2315/2316/2317/2318/2319/2320/2321/2322/2323/2324/2325/2326/2327/2328/2329/2330/2331/2332/2333/2334/2335/2336/2337/2338/2339/2340/2341/2342/2343/2344/2345/2346/2347/2348/2349/2350/2351/2352/2353/2354/2355/2356/2357/2358/2359/2360/2361/2362/2363/2364/2365/2366/2367/2368/2369/2370/2371/2372/2373/2374/2375/2376/2377/2378/2379/2380/2381/2382/2383/2384/2385/2386/2387/2388/2389/2390/2391/2392/2393/2394/2395/2396/2397/2398/2399/2400/2401/2402/2403/2404/2405/2406/2407/2408/2409/2410/2411/2412/2413/2414/2415/2416/2417/2418/2419/2420/2421/2422/2423/2424/2425/2426/2427/2428/2429/2430/2431/2432/2433/2434/2435/2436/2437/2438/2439/2440/2441/2442/2443/2444/2445/2446/2447/2448/2449/2450/2451/2452/2453/2454/2455/2456/2457/2458/2459/2460/2461/2462/2463/2464/2465/2466/2467/2468/2469/2470/2471/2472/2473/2474/2475/2476/2477/2478/2479/2480/2481/2482/2483/2484/2485/2486/2487/2488/2489/2490/2491/2492/2493/2494/2495/2496/2497/2498/2499/2500/2501/2502/2503/2504/2505/2506/2507/2508/2509/2510/2511/2512/2513/2514/2515/2516/2517/2518/2519/2520/2521/2522/2523/2524/2525/2526/2527/2528/2529/2530/2531/2532/2533/2534/2535/2536/2537/2538/2539/2540/2541/2542/2543/2544/2545/2546/2547/2548/2549/2550/2551/2552/2553/2554/2555/2556/2557/2558/2559/2560/2561/2562/2563/2564/2565/2566/2567/2568/2569/2570/2571/2572/2573/2574/2575/2576/2577/2578/2579/2580/2581/2582/2583/2584/2585/2586/2587/2588/2589/2590/2591/2592/2593/2594/2595/2596/2597/2598/2599/2600/2601/2602/2603/2604/2605/2606/2607/2608/2609/2610/2611/2612/2613/2614/2615/2616/2617/2618/2619/2620/2621/2622/2623/2624/2625/2626/2627/2628/2629/2630/2631/2632/2633/2634/2635/2636/2637/2638/2639/2640/2641/2642/2643/2644/2645/2646/2647/2648/2649/2650/2651/2652/2653/2654/2655/2656/2657/2658/2659/2660/2661/2662/2663/2664/2665/2666/2667/2668/2669/2670/2671/2672/2673/2674/2675/2676/2677/2678/2679/2680/2681/2682/2683/2684/2685/2686/2687/2688/2689/2690/2691/2692/2693/2694/2695/2696/2697/2698/2699/2700/2701/2702/2703/2704/2705/2706/2707/2708/2709/2710/2711/2712/2713/2714/2715/2716/2717/2718/2719/2720/2721/2722/2723/2724/2725/2726/2727/2728/2729/2730/2731/2732/2733/2734/2735/2736/2737/2738/2739/2740/2741/2742/2743/2744/2745/2746/2747/2748/2749/2750/2751/2752/2753/2754/2755/2756/2757/2758/2759/2760/2761/2762/2763/2764/2765/2766/2767/2768/2769/2770/2771/2772/2773/2774/2775/2776/2777/2778/2779/2780/2781/2782/2783/2784/2785/2786/2787/2788/2789/2790/2791/2792/2793/2794/2795/2796/2797/2798/2799/2800/2801/2802/2803/2804/2805/2806/2807/2808/2809/2810/2811/2812/2813/2814/2815/2816/2817/2818/2819/2820/2821/2822/2823/2824/2825/2826/2827/2828/2829/2830/2831/2832/2833/2834/2835/2836/2837/2838/2839/2840/2841/2842/2843/2844/2845/2846/2847/2848/2849/2850/2851/2852/2853/2854/2855/2856/2857/2858/2859/2860/2861/2862/2863/2864/2865/2866/2867/2868/2869/2870/2871/2872/2873/2874/2875/2876/2877/2878/2879/2880/2881/2882/2883/2884/2885/2886/2887/2888/2889/2890/2891/2892/2893/2894/2895/2896/2897/2898/2899/2900/2901/2902/2903/2904/2905/2906/2907/2908/2909/2910/2911/2912/2913/2914/2915/2916/2917/2918/2919/2920/2921/2922/2923/2924/2925/2926/2927/2928/2929/2930/2931/2932/2933/2934/2935/2936/2937/2938/2939/2940/2941/2942/2943/2944/2945/2946/2947/2948/2949/2950/2951/2952/2953/2954/2955/2956/2957/2958/2959/2960/2961/2962/2963/2964/2965/2966/2967/2968/2969/2970/2971/2972/2973/2974/2975/2976/2977/2978/2979/2980/2981/2982/2983/2984/2985/2986/2987/2988/2989/2990/2991/2992/2993/2994/2995/2996/2997/2998/2999/3000/3001/3002/3003/3004/3005/3006/3007/3008/3009/3010/3011/3012/3013/3014/3015/3016/3017/3018/3019/3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[illegible]

फॉर्म जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण - रायसेन मार्केटिंग प्राइवेट लिमिटेड
मादक पेय पदार्थों के व्यापार और खुदरा विक्री के व्यवसाय में कार्यरत
जिसका पंजीकृत कार्यालय और विनिर्माण सुविधाएं
स्थान : भीपाल, दिल्ली
(भारतीय दिवाला) और शोधन अमृतम बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालासमाधान
प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

क्र. सं.	प्रासंगिक विवरण	रायसेन मार्केटिंग प्राइवेट लिमिटेड
1.	कॉर्पोरेट देनदार का नाम, पैन एवं सीआईएए/एएसएसी नंबर सहित।	पैन: AAFCR7050R सीआईएए: U52209MP2012PTC027630
2.	पंजीकृत कार्यालय का पता	जी-11, 110ए, नुतनगिर कालोनी, भोपाल, मध्य प्रदेश, भारत, 462039
3.	वेबसाइट का URL	उपलब्ध नहीं है।
4.	उस स्थान का विवरण जहां अधिकांश अमल संचालित स्थित है।	रिजॉल्यूशन प्रोसेशनल के पास वर्तमान में उपलब्ध जानकारी के आधार पर कोई संपत्ति की पहचान नहीं की गई है।
5.	मुख्य उत्पादों/सेवाओं की स्थिति क्षमता	कॉर्पोरेट देनदार मादक पदार्थों के व्यापार और खुदरा बिक्री के व्यवसाय में कार्यरत थी। रिफाईंड उपलब्ध न होने और निर्लेखित प्रबंधन के असहयोग के कारण स्थापित क्षमता का विवरण उपलब्ध नहीं है।
6.	पिछले वित्तीय वर्ष में देवे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	उपलब्ध वित्तीय जानकारी के अनुसार, वित्तीय वर्ष 2024-25 के लिए परिचालन से राखवश शून्य बताया गया है।
7.	कर्मचारियों/कामगारों की संख्या	पुरुषों और अभिलेखों को सीमित पहुंच के कारण हस्ताक्षर स्वतंत्र रूप से पुष्टि नहीं की जा सकती है। उपलब्ध जानकारी के आधार पर किसी भी कर्मचारियों/श्रमिक की पहचान नहीं की गई है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुवृत्तियों के साथ), लेनदारों की सूची सहित अन्य विवरण प्राप्त पर उपलब्ध है:	वित्तीय विवरण उपलब्धता के अनुसार। और लेनदारों की सूची सहित प्राथमिक दस्तावेज निम्नलिखित पते पर उपलब्ध भेजकर प्राप्त किया जा सकते हैं: cirp.raisenmarketing@gmail.com लेनदारों की सूची यही भी उपलब्ध है। https://bbi.gov.in/claims/inner-process/U52209MP2012PTC027630
9.	सहिता की धारा 25(2)(एच) के तहत समानाधन आवेदकों की पातला प्रुआरएल पर उपलब्ध है:	जानकारी पर्याप्तवश साझा की जा रही है जो की रिफाईंड की अनुपलब्धता और निर्लेखित प्रबंधन के असहयोग के कारण सीमित हो सकती है। सहिता की धारा 25(2)(एच) के तहत विस्तृत पात्रता मॉडरेट ईओआई दस्तावेज में दिए गए हैं, जिसे raisenmarketing@gmail.com पर ईमेल अनुरोध के माध्यम से प्राप्त किया जा सकता है।
10.	कौच की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	14/04/2026
11.	संभावित समानाधन आवेदकों की अंतिम सूची जारी करने की तिथि	24/04/2026
12.	अंतिम सूची पर आपत्ति प्राप्त करने की अंतिम तिथि	29/04/2026
13.	संभावित समानाधन आवेदकों की अंतिम सूची जारी करने की तिथि	09/05/2026
14.	संभावित समानाधन आवेदकों की सूचना शायन, मूल्यांकन, मॉडरेट्स और समानाधन योजनाओं के लिए अनुरोध जारी करने की तिथि	14/05/2026
15.	अंतिम समानाधन योजना प्रस्तुत करने की तिथि	13/06/2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रस्तावित ईमेल आईडी	cirp.raisenmarketing@gmail.com
17.	कॉर्पोरेट देनदार की प्रमुखसमर्पण ईमेल में पंजीकरण स्थिति का विवरण	कॉर्पोरेट देनदार की MSME पंजीकरण स्थिति रिजॉल्यूशन प्रोसेशनल के पास उपलब्ध नहीं है।

पुनर्जीव/अमरीश कुमार खोरसिया
रिजॉल्यूशन प्रोफेशनल

रजिस्ट्रीकरण संख्या: IBB/1PA-002/IP-N00843/2019-2020/12687

पंजीकृत पते: 1०० चक्रदेव विहार, आराधना नगर के पास, छोट्टा बागडंड, इंदौर, मध्य प्रदेश, ४८२००५

दिनांक: 30/03/2026

एकपक्ष 31/12/2026 तक यह सूचना इंटरनेट

सीआईएएरपी के तहत रायसेन मार्केटिंग प्राइवेट लिमिटेड के लिए

नेट 4 इंडिया लिमिटेड (परिसमापन में)

परिसमापन में, एस बीएन कुमार

पंजीकृत कार्यालय : प्लॉट नंबर 139-ए, एल.एच. कोडमसूर, महेंद्र विल्ली-110061

सीआरएल : L 72200MDL198SP1LC022649

ई-नीलायी बिक्री सूचना

दिलाल और ब्रह्मगिरि अफेयर्स सॉल्यूशंस, 2016 के तहत
तत्काल नकदीकरण योग्य संपत्तियों (एफआरआरएल) की बिक्री/समनुपेदन

एतद्वारा सर्वसामान्य को सूचित किया जाता है कि नेट 4 इंडिया लिमिटेड (परिसमापनयोगी), कॉर्पोरेट देनदार की एफआरआरएल संपत्तियाँ, जो परिसमापन, समूह का हिस्सा हैं, मारुती दिलात और ब्रह्मगिरि अफेयर्स सॉल्यूशंस प्रकॉर्परेट लिमिटेड (एफआरआरएल) 2016 के विनिर्देश अंक और 33(4) के साथ निर्दिष्ट 32 के अनुपालन में ई-नीलायी के माध्यम से ऑटोमैटिकली द्वारा बिक्री प्रस्तावित हैं। इच्छुक व्यक्ति विस्तृत बिक्री प्रक्रिया ज्ञान <https://ibbi.banknet.com> पर देखें।

प्रासंगिक विवरण

कॉर्पोरेट देनदार	नेट 4 इंडिया लिमिटेड
परिसमापन प्राप्ति तिथि	20-09-2024
बिक्री हेतु आसियस	कॉर्पोरेट देनदार के तत्काल नकदीकरण योग्य संपत्तियों (एफआरआरएल) की बिक्री 'जेसी' है जहां है, 'जेसी' को 'जे', 'जे' भी है वहां है, 'कोई रिस्को नहीं आया' पर, जिसमें मुकदमे का अधिकार भी शामिल है, यदि कोई 'जेसा' की बिक्री प्रक्रिया आपन में पूरी तरह से अंतर्गत याता है।
सुरक्षित मूल्य	₹. 6,56,10,000
प्रतिदेय/ समायोजन धरोहर राशि जमा	₹. 65,61,000
बिक्री की तिथि	https://ibbi.banknet.com के माध्यम से ऑनलाइन ई-नीलायी
बचाव बैक	01-04-2026 से 15-04-2026 तक
ग्राह 29क के तहत शास्त्रानुसार और बोली प्रस्तावों का जमा करने की अंतिम तिथि	14-04-2026
बिक्री ईसी जमा करने की अंतिम तिथि	18-04-2026
बिक्री नीलायी की तिथि और समय	20-04-2026 (14:00 से 16:00 बजे तक)
सफल नीलायी की घोषणा	20-04-2026
इच्छुक बीओटीदा आगामी स्वयं की सम्यक सतर्कता को ध्यान में रखते हुए परिसमापन में शामिल हो सकते हैं, परिसमापन ऐसे निरोधक और सम्यक सतर्कता जहां में सहभाता नहीं करेगा।	

[illegible]

"IMPORTANT"

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रुथलेस हाउसिंग फाइनेंस कम्पनी लिमिटेड

पंजीकृत कार्यालय : टीली : 14/ 2074-7, मुष्टर रोड, पुत्रेन रोड, विश्वनन्दतपुरम् - 695 034.

सीआईएन नं. U6829212010LP0LC025624

कॉर्पोरेट कार्यालय : 12/ए 01, 13वीं मंजिल, पीनो कीमेटोको, प्लाट नं. सी38 एच सी39, बांद्रा कुर्ला कॉम्प्लेक्स- जी ब्लॉक (पूर्व), मुम्बई - 400005 | फ़ोन नं. : 022-62728517, ई-मेल आईडी : authorised.officer@ruthless.com

परिसरित्त-IV [नियम 8(1)] अधिग्रहण सूचना (अचल संपत्ति हेतु)

जबकि, अधोऋतारप्रकर्षता नं मुष्टर हाउसिंग फाइनेंस कम्पनी लि. के प्राथिग्रहण अधिकारी के रूप में वित्तीय परिसरित्तप्राप्ति के प्रतिभूतिकरण एवं पन्निमार्गता तथा प्रभुगति हिश प्रवर्तन अधिनियम 2002 (2002 की अधिनियम संख्या 54) के अंतर्गत और प्रभुगति हिश (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ प्रभुगति हिश (13(1) के अंतर्गत प्रवर्तन शक्तियों के प्रयोगानन्तर, निम्न वर्णित उपायकारकों(ओं) / गारंटर(ओं) को एक मांग सूचना निवर्त की थी। उक्त सूचना की प्रभुगति की तिथि से 60 दिवसों की समाप्ति के उपरान्त, उपायकारकों(ओं) / गारंटर(ओं) राशि का प्रभुगतिमान करने में विफल हो चुके हैं, अतएव एतद्वारा उपायकारकों(ओं) / गारंटर(ओं) को तथा जनसाधारण को सूचित किया जाता है कि अधोऋतारप्रकर्षता नं यहां इस्तेमाल निवर्त सम्पत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हे प्रवर्तन मांगितो के प्रयोगानन्तर, निम्नानुसार प्रक्रिक अधिग्रहण कर लिया है।

क्र. सं.	उपायकारकों/ सह-उपायकारकों/ गारंटर का नाम	मांग सूचना की दिनांक	कुल बकाया राशि (₹.) भावी ब्याज लग्गु	प्रभुगति परिसंपत्ति(यों)/ अचल संपत्ति(यों) का विवरण	अधिग्रहण की तिथि
1.	लोन नं. 15100084676		Rs. 10,39,106.37		
1.	सत्यम कुमार निरंजन सिंह	11-10-2021	दिनांक 30.06-10-2021 तक	ए 1056 एमआईडी, आनंद विहार आवसत योजना, परगना, हापुड, उत्तर प्रदेश, गाजियाबाद, 245101	24-03-2026
2.	रुथलेस निरंजन सिंह				

उपायकारकों(ओं) / गारंटर(ओं) को विशेष रूप में तथा जनसाधारण को एतद्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन-देन न करें तथा संपत्ति का कोई न वित्तों की प्रकर का लेन-देन, ऊपर अंकित मांगो यन्हे एक राशि तथा इस राशि पर भावी ब्याज हेतु मुष्टर हाउसिंग फाइनेंस कम्पनी लिमिटेड के प्रभुगतिमान हो।

स्थान : उत्तर प्रदेश
दिनांक : 30.03.2026

ह/— प्राधिकृत अधिकारी

वास्ते मुष्टर हाउसिंग फाइनेंस कम्पनी लिमिटेड

PUBLIC ANNOUNCEMENT



RENTOMOJO LIMITED

(formerly known as Rentomojo Private Limited and Edunetwork Private Limited)



(Please scan this QR code to view the DRHP alongwith Draft Abridged Prospectus)

Registered Office: Second Floor, B Block, BHIVE Workspace no. 112, AKR Tech Park "A" and 7th Mile, Hosur Road, Krishna Reddy Industrial Area, Bommanahalli, Bangalore – 560 068, Karnataka

Corporate Office: B Wing- 4th Floor, BHIVE Workspace, WJ88+69V BMTC Complex, Old Madiwala, Kuvempu Nagar, Stage 2, BTM Layout, Bengaluru, Karnataka - 560068

Telephone: 9591874499 / 9731814023; **Contact person:** Deepika N Bhandiwad, Company Secretary and Compliance Officer; **E-mail:** secretarial@rentomojo.com; **Website:** www.rentomojo.com

Corporate Identity Number: U72200KA2012PLC063551

THE PROMOTER OF OUR COMPANY IS GEETANSH BAMANIA

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF RENTOMOJO LIMITED (FORMERLY KNOWN AS RENTOMOJO PRIVATE LIMITED AND EDUNETWORK PRIVATE LIMITED) ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹1,500.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 28,399,567 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFERED SHARES") BY THE SELLING SHAREHOLDERS, COMPRISING UP TO 2,007,181 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GEETANSH BAMANIA ("PROMOTER SELLING SHAREHOLDER"), UP TO 7,846,951 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ACCEL INDIA V (MAURITIUS) LIMITED, UP TO 3,203,104 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS DISCOVERY FUND - SERIES I, UP TO 2,713,418 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY VALUEQUEST S.C.A.L.E. FUND, UP TO 2,398,550 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY MADISON INDIA OPPORTUNITIES V VCC, UP TO 1,625,928 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY CHIRATAE GROWTH FUND – I REPRESENTED BY ITS TRUSTEE VISTRA ITCL (INDIA) LIMITED AND ACTING THROUGH ITS INVESTMENT MANAGER, CHIRATAE INDIA INVESTMENT MANAGER LLP, UP TO 1,588,393 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY IDG VENTURES INDIA FUND III LLC, UP TO 1,512,800 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GMO PAYMENT GATEWAY INC, UP TO 1,277,306 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY CHIRATAE TRUST REPRESENTED BY ITS TRUSTEE VISTRA ITCL (INDIA) LIMITED AND ACTING THROUGH ITS INVESTMENT MANAGER, NAIGAMA INVESTMENT MANAGER LLP, UP TO 842,174 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GMO GFF LIMITED PARTNERSHIP, UP TO 719,315 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY PRATITHI INVESTMENT TRUST, ACTING THROUGH ITS TRUSTEE S. GOPALAKRISHNAN UP TO 507,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY RAJEEV CHITRABHANU HUF, UP TO 376,824 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY MSVC 2018V VENTURE CAPITAL INVESTMENT LIMITED PARTNERSHIP, AND UP TO 76,280 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY VCATS MANAGEMENT SERVICES TRUST – II ("INVESTOR SELLING SHAREHOLDERS"), UP TO 755,405 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY RENAUD LAPLANCHE, UP TO 481,368 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GAURAV BAMANIA, UP TO 254,130 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY GAUTAM DALMIA, UP TO 113,460 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY NITISH MITTERSAIN AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SUBODH SHINKAR (COLLECTIVELY THE "INDIVIDUAL SELLING SHAREHOLDERS" AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDER AND INVESTOR SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE, THE "OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT AGGREGATING UP TO ₹300.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RHP AND PROSPECTUS AND DETAILS OF THE PRE-IPO PLACEMENT, IF ANY, SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS.

THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹1 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLMS MAY OFFER A DISCOUNT OF ₹[●] PER EQUITY SHARE OF FACE VALUE OF ₹1 EACH, TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] % AND [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

cause of any revision to the Price Band, the Bid/ Offer Period shall be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein not less than 75% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") and such portion the "**QIB Portion**" provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which, up to 40% of the Anchor Investor Portion shall be reserved in the following manner: (a) up to 33.33% shall be reserved for domestic Mutual Funds; and (b) up to 6.67% shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the price at which Equity Shares will be allocated to Anchor Investors ("**Anchor Investor Allocation Price**"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Net Offer cannot be Allotted to QIBs, then the entire Bid Amount (as defined hereinafter) will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Offer shall be available for allocation to NBIs of which (a) one third portion shall be reserved for Bidders with application size of more than ₹20 million and up to ₹1.00 million; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NBIs in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not more than 10% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIB**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) using the UPI Mechanism (defined hereinafter), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see "*Offer Procedure*" on page 371 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP along with the Draft Abridged Prospectus dated March 27, 2026, with the Securities and Exchange Board of India ("**SEBI**") and with the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at www.bseindia.com and [www.rentomjo.com](http://www.nseindia.com, on the website of the Company at <a href=); and on the websites of the Book Running Lead Managers ("**BRLMs**"), i.e. Motilal Oswal Investment Advisors Limited, Axis Capital Limited and IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.motilaloswalgroup.com, www.axiscapital.co.in and www.iiflcapital.com, respectively. Our Company invites the public to give their comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP along with the Draft Abridged Prospectus. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to "*Risk Factors*" on page 23 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP and the Draft Abridged Prospectus. The Equity Shares, when issued through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled "*Capital Structure*" on page 79 of the DRHP. The liability of the members of our Company is limited by their shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "*History and Certain Corporate Matters*" on page 215 of the DRHP.

	BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
	 AXIS CAPITAL	 IIFL CAPITAL	 KFINTECH
Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road Opposite Parel ST Depot, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: rentomjo ipo@motilaloswal.com Investor grievance e-mail: motipredressal@motilaloswal.com Website: www.motilaloswalgroup.com Contact Person: Disha Doshi/Shashank Pisat SEBI Registration No.: INM000011005	Axis Capital Limited Axis House, 1 st Floor, Pandurang Budhkar Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: rentomjo ipo@axiscap.in Investor grievance e-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Devika Kanani SEBI Registration No.: INM000012029	IIFL Capital Services Limited <i>(formerly known as IIFL Securities Limited)</i> 24 th Floor, One, Lodha Place Senapati Bapat Marg, Lower Parel (W) Mumbai - 400 013, Maharashtra, India Tel: +91 22 4646 4728 E-mail: rentomjo ipo@iiflcap.com Investor grievance e-mail: ig_ib@iiflcap.com Website: www.iiflcapital.com Contact Person: Yogesh Malpani / Pawan Kumar Jain SEBI Registration No.: INR000001094	Kfin Technologies Limited Selenium Tower B, Plot No.31 and 32 Financial District, Nanskrampuda Serilingampally, Hyderabad -500032, Telangana India Tel: +91 40 6716 2222/18003094001 E-mail: rentomjo ipo@kfin.tech Investor grievance e-mail: einward.ris@kfin.tech Website: www.kfintech.com Contact Person: M. Murali Krishna SEBI Registration No.: INR000000221

capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP

	For RENTOMOJO LIMITED (formerly known as Rentomojo Private Limited and Edunetwork Private Limited) On behalf of the Board of Directors Sd/- Deepika N Bhandiwad Company Secretary and Compliance Officer
Place: Bangalore, Karnataka Date: March 28, 2026	

RENTOMOJO LIMITED, (formerly known as *Rentomojo Private Limited* and *Edunetwork Private Limited*) is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP along with the Draft Abridged Prospectus dated March 27, 2026 with SEBI and the Stock Exchanges. The DRHP along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.rentomojo.com; and on the websites of the Book Running Lead Managers ("BRLMs"), i.e. Motilal Oswal Investment Advisors Limited, Axis Capital Limited and IIFL Capital Services Limited (formerly known as *IIFL Securities Limited*) at www.motilaloswalgroup.com, www.axiscapital.co.in and www.iiflcapital.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "**Risk Factors**" on page 23 of the DRHP and the details set out in the RHP, when filed. Potential Bidders should not rely on the DRHP or the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

[illegible]